

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2954
TO BE ANSWERED ON 21.03.2022**

FUNCTIONING OF EPFO

2954. DR. T.R.PAARIVENDHAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Ministry has reviewed the functioning of the Employees' Provident Fund Organization (EPFO) all Regional Offices located in various States in the recent past and if so, the details thereof;**
- (b) whether EPFO has received and representations/ requests from the kin of deceased employees of EPFO for appointment on compassionate ground during the last ten years;**
- (c) if so, the details thereof; and**
- (d) the action taken by EPFO on these requests?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The Central Board, Employees' Provident Fund (EPF) is an autonomous organisation set up under section 5A of the Employees Provident Funds and Miscellaneous Provisions Act, 1952. The Central Provident Fund Commissioner (CPFC) is the Chief Executive Officer of the Central Board. CPFC reviews the working of the field offices from time to time and during the last three months 4 review meetings were held. The working of the Employees' Provident Fund Organisation (EPFO) is also reviewed at the Ministry level from time to time to ensure effective implementation of the said Act and the three schemes framed thereunder.

Contd..2/-

:: 2 ::

(b) to (d): Applications for appointment on compassionate grounds are considered by EPFO in the light of the instructions issued by the Department of Personnel and Training, extant delegation of powers by the Central Board, EPF and procedural guidelines issued by the Head Office, EPFO from time to time.

Applications complete in all aspects were placed before the Screening Committee(s) for consideration and recommendations. Out of 702 applications received during the last ten years, 291 applications have been approved by the competent authority.
